IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 105
(IB)-1846(PB)/2019

IN THE MATTER OF:

Ratan Projects & Engineering Company Pvt. Ltd. .... Applicant/petitioner

v.

The Indure Pvt. Ltd. .... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 07.08.2019

Coram:
CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner Mr. S.P. Singh Chawla, Adv.
For the Respondent Ms. Vasundhra Bhardwaj & Mr. Varun Gupta, Advs.

ORDER

Learned counsel for the respondent seeks and is granted ten days' time to file reply with a copy in advance to the learned counsel for the petitioner.

List for further consideration on 23.08.2019.

Sd/-

(M.M. KUMAR)
PRESIDENT

Sd/-

(S.K MOHAPATRA)
MEMBER (TECHNICAL)

07.08.2019
VINEET